

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 304
77/252(ND)/2023

IN THE MATTER OF:

Income Tax Officer Ward 21(1) New Delhi

.....APPLICANT/PETITIONER

Vs

ROC (M/s. Rohit Landcon Pvt Ltd.)

.....RESPONDENT

SECTION

U/s 252 Companies Act 2013

Order delivered on 01.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Puneet Rai, SSC, Adv Ashvini Kr, Adv Rishabh
Nangia, Adv Nikhil Jain

For the RoC : Mr. Ssaurabh Indura, Company Prosecutor for ROC

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel appearing for the Appellant has submitted that the Principal Commissioner of Income Tax, in the proceedings under Section 263 of the Income Tax Act vide order dated 30.03.2024, has remanded the matter back to the Assessing Officer for fresh consideration. He seeks liberty to place a copy of the order passed by the Principal Commissioner of Income Tax on record and file written submissions. One week time granted.

List the matter on **09.09.2024**.

**Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**